

**In the court of The HON'BLE NATIONAL GREEN TRIBUNAL,
Principal Bench, New Delhi.**

Original Application no. 34/2025

Sunil Sharma

...Applicant

Versus

State of Haryana & Ors.

...Respondents

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Dated: 10 Nov. 2025


Applicant

To,

Honourable Court,
Principal Bench, NGT Court,
New Delhi.

Subject: Petition Regarding Continuous Environmental Violations and Inaction by MCF and Police Authorities.

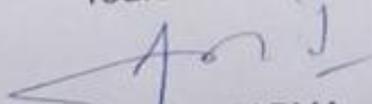
Dear Sir,

I Sunil Sharma S/o Sh. R.N. Sharma R/o of 114/11E, Faridabad had sent the letter petition on 11 No. 2024 and this honourable court took cognizance on my application on illegal encroachment in Sector-11 market, Faridabad. I had complained many times to MCF against ongoing illegal encroachments, but no action was taken on my complaints. This is the responsibility of Civic body but because of complete ignorance of MCF officials' places are being encroached and greenery is getting destroyed, and this is the reason Air Quality Index has climbed to very poor category and this increasing AQI is like slow death for all of us. Garbage and plastic waste are being burnt openly everywhere but MCF officials takes no action on anybody.

Honourable court has passed many orders to protect the environment, but MCF officials takes no responsibility to strictly implement them and even governments are not doing much on environment part. My hand fold request from honourable court is to take stringent action against involved MCF officials to set example for others. Only stringent actions can make them accountable so that environment can be saved.

I have serious threat to my life but even after direction of NGT court, police department eye washed the honourable court and did not properly entertain my complaints and police took no action even after so many requests. I met everyone like Police Commissioner, ACP, SHO, SI but all in vain.

Yours Sincerely



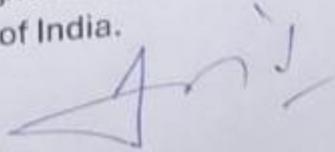
SUNIL SHARMA

09 Nov. 2025

AFFIDAVIT (Self attested)

I Sunil Sharma, S/o Shri R. N. Sharma, aged about 51 years and resident of 114/11E, Faridabad, do hereby solemnly affirm and state as under:

1. That the respondents have filed an incorrect report before this Hon'ble Tribunal of the facts relating to the cutting of trees in the encroached Sector-11 Park land. The deponent is enclosing herewith a Google Earth map image clearly showing the area where tree cutting has taken place.
2. That the deponent respectfully submits that the MCF is in full support of the property dealer Mr. Devender Maan, as also mentioned in paragraph 08 of the Hon'ble Tribunal's order dated 02.09.2025.
3. That large-scale encroachment of Green belts and Parks are taking place in the city, and illegal constructions are openly being carried out in these public green areas. However, MCF has failed to take any preventive or remedial action to stop such violations. The deponent is enclosing herewith encroachment images in park.
4. That it is further submitted that several green belts have been encroached by liquor shops, in complete disregard of the directions issued by the Hon'ble Supreme Court and this Hon'ble Tribunal, yet no action has been taken by MCF against such violators.
5. That MCF itself is allotting green-belt land to private entities, including petrol pumps, which is a gross violation of environmental norms and public trust.
6. That though MCF occasionally issues public notifications or circulars regarding encroachments on parks and green belts, no substantial enforcement or removal action is carried out on the ground.
7. That the above acts and omissions of MCF and other respondents reflect a continuous failure to protect public green spaces and constitute deliberate negligence, resulting in severe environmental degradation and violation of citizens' rights to a clean and healthy environment under Article 21 of the Constitution of India.



PRAYER

In view of the above, the deponent most respectfully prays that this Hon'ble Tribunal may kindly:

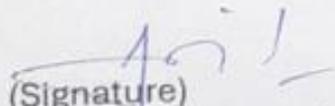
1. Take serious cognizance of the false report submitted by the respondents.
2. Direct an independent field inspection and verification of the encroached parks/green belts, including the Sector-10/11 Park lands.
3. Pass appropriate orders directing MCF and related authorities to remove all illegal encroachments and restore green areas to their original condition.

VERIFICATION

I, Sunil Sharma, do hereby verify that the contents of the above affidavit are true and correct to the best of my knowledge and belief, and that nothing material has been concealed therefrom.

Verified at Faridabad dated 09 Nov. 2025.

DEPONENT


(Signature)
SUNIL SHARMA

Annexure-A colly

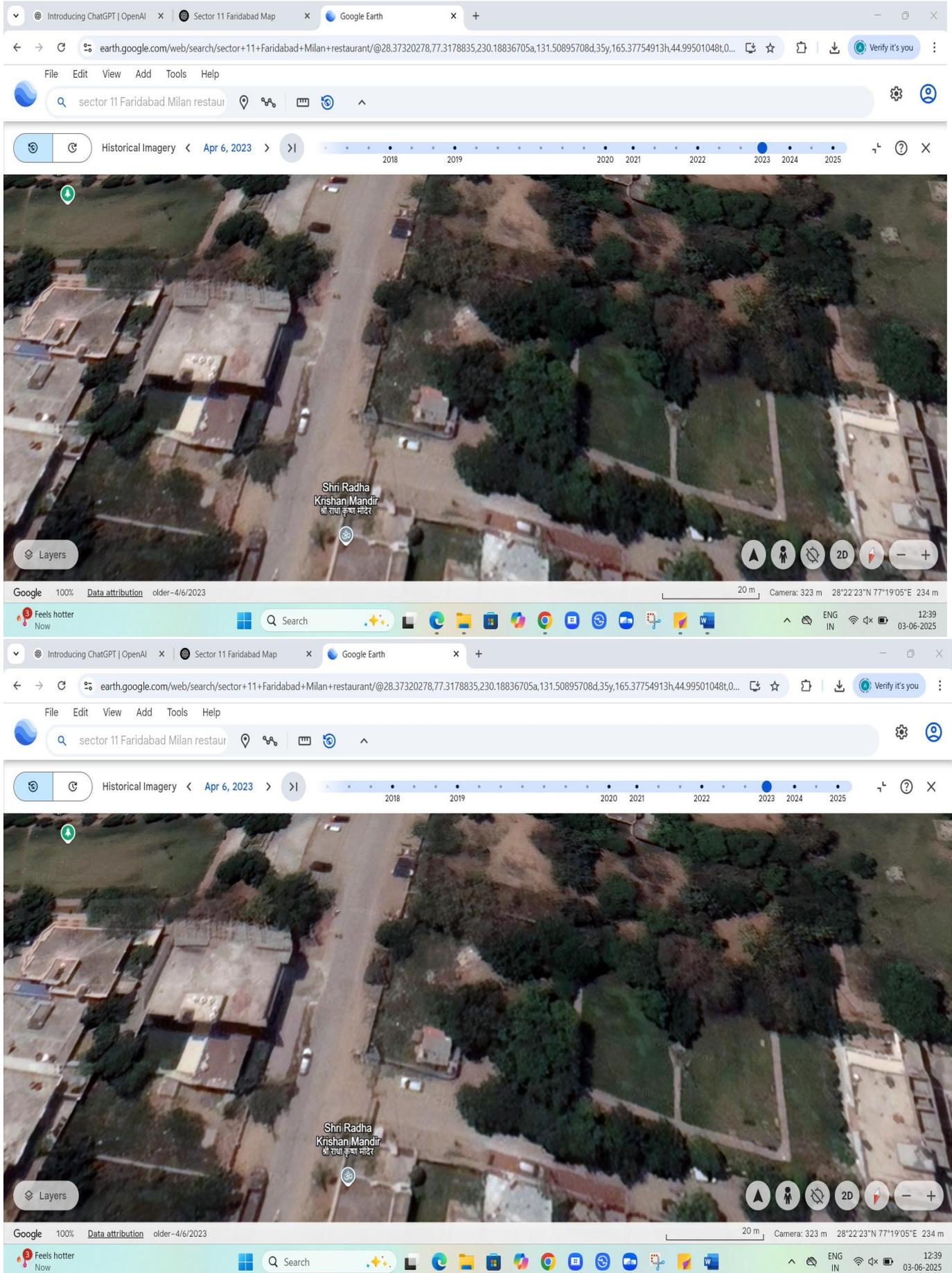
Google Earth map image showing greenery at Sector-11, Faridabad park.

Main entrance: East side(Wide road side shown in above image)

Greenery destroyed: South direction side

As per hearing 15.04.2025 order Para no. 4, Honourable court directed to constitute a Joint committee including MCF and pollution control board and later this joint committee filed their report without investigating the facts regarding cutting of the trees, mentioned in Para no. 5 & 14 of this order. This shows strong collusion of MCF with property dealer Devender Maan. Above image picture has been derived from Google Earth, which clearly shows the clear boundary line of the park and showing green trees inside the boundary in left and right side of the place from present main entrance East side. Entire Left side (South direction) big green trees were cut down by Property dealer Devender Maan and illegal construction of temple was done on this place. Right side green trees were left and still available at the park land.





Annexure-B

Park land encroached from both sides (East & West) by property dealer Devender Maan. Image shown below by marked arrows:



Sector-11 park is being encroached by property dealer Devender Maan from one side he has encroached the park land by unauthorized construction in the name of illegal temple and from other side he has opened one gate in the park. Now no one dares to enter in this park because of bad intentions of property dealer as he has full control of this park land for his own use. Many people escalated this to MCF, but no one was listened. This is possible because of complete collusion between MCF and the property dealer.

Annexure-C

Other encroachment of huge park land near police chowki sector-11, Faridabad. It has been reported to MCF JE Pramod since months, but no action has been taken till now. Entire green trees of park were cut down and land has been encroached. Construction is in full swing day and night.

